

DIVISION BENCH  
COURT - II

**O-201**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/508(KB)2017  
IA(I.B.C)/744(KB)2020, IA(I.B.C)/147(KB)2024,  
IA(I.B.C)/373(KB)2022, IA(I.B.C)/618(KB)2021,  
IA(I.B.C)/904(KB)2020, IA(I.B.C)/89(KB)2023,  
IA(I.B.C)/173(KB)2022, CONT.A. (IBC)/1(KB)2022,  
IA(I.B.C)/61(KB)2021, IA(I.B.C)/757(KB)2020,  
IA(I.B.C)/960(KB)2020, IA(I.B.C)/957(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	<b>SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA VS TIRUPATI JUTE INDUSTRIES LIMITED</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearance (via video conferencing/physically)**

Mrs. Manju Bhuteria, Adv. ] For Daaksh LLP  
Mr. Shaunak Mitra, Adv. ] For Abhinandan Holdings Pvt Ltd.  
Ms. Pallavi Ray, Adv. ]  
Mr. Rahul Sharma, Adv. ] For the Liquidator  
Mr. D.N.Sharma, Adv. ] For the workers  
Ms. Urmila Chakraborty, Adv. ]  
Ms. Meenakshi Manot, Adv. ]  
Mr. N. Sengupta, Adv. ]

**ORDER**

1. Ld. Counsel for the parties present.
2. List the matter on **23.04.2024**.
3. Meanwhile, the SCC would consider the substitution of the present liquidator.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**